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GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 20th October., 1976.

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NOTIFICATION  
INCOME TAX

NO.1533 (F.No.404/179/76-ITCC): In exercise of the powers conferred by sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri C.P.Mishra, a Gazetted Officer of Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri J.N.Pandit as Tax Recovery Officer made under Notification No.364 (F.No.404/159/73-ITCC) dated 31st May, 1973 is hereby cancelled.

3. This notification shall be operative with effect from the date Shri C.P.Mishra takes over as Tax Recovery Officer.

Sd/-

( S.R.WADEWA )

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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( R.V.BAMAN )  
ASSISTANT DIRECTOR OF INSPECTION  
DIRECTORATE OF INSPECTION (RS&P)

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